MARCH 25, 1992

(b) to (c). The Central Investment Subsidy Scheme expired on 30.9.1988. The State Governments and Union Territory Administrations were advised that only subsidy amounts in respect of projects approved by the State Level Committee/District Level Committee on or before 30.9.1988 and paid before 30.9.1989 (for non-manufacturing units) and 31.12.1989 (for manufacturing units) would be reimbursed by the Central Government, Eligible claims worth Rs. 3.19 crores from Andhra Pradesh are pending with Government of India which would be reimbursed as soon as funds are made available for the purpose. In addition, government of Andhra Pradesh have submitted claims worth Rs. 23.8 crores which do not fulfil the parameters specified above.

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Written Answers

Subsidy for revamped Public distribution System

*400. SHRI K. PRADHANI: Will the PRIME MINISTER be pleased to state:

- (a) the amount of subsidy to be provided for the revamped Public Distribution System;
- (b) whether it is extended to tribal areas alone; and

(c) if not, the details of the other places covered thereby?

Written Answers

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THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) to (c). In the Budget Proposals of the Union for the year 1992-93, a provision of Rs. 250 crores towards sub-sidy has been made for the revamped Public Distribution System. It has also been indicated that the allocations will be augmented, if necessary.

The revamped Public Distribution System is being implemented in about 1700 Blocks throughout the country. The areas covered under the Integrated Tribal Development Projects (ITDP), the Drought Prone Area programme (DPAP), the Desert Development Programme (DDP) and Designated Hill Areas (DHA) have been identified in consultation with the State Governments for implementing the revamped PDS.

Consumer Protection Act, 1986

*401. SHRI J. CHOKKA RAO: Will the PRIME MINISTER be pleased to state:

(a) the items covered at present by the

Consumer Protection Act, 1986;

- (b) whether there is any proposal to include more items under the said Act; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The Act applies to all goods (as defined in the Sale of Goods Act) and services provided in the Public, private, cooperative and Joint sectors except to services rendered free of charge and goods obtained for commercial purposes.

- (b) and (c). Earlier, Government had constituted a high power group to suggest suitable amendments to make the Consumer Protection Act more effective. The Group has recommended inclusion of the following items within the purview of the Act:
 - the goods or services which are likely to cause loss or injury to consumer;
 - (ii) services relating to housing construction;
 - (iii) Hospital services and services relating to water supply, health care etc., provided by local bodies etc.
 - (iv) goods purchased for self-employment:
 - restrictive trade practices like tieup sales etc.

Memorandum of Understanding by Foreign Investors

•402. SHRIE. AHAMED: Willthe PRIME MINISTER be pleased to state:

- (a) the number of Memoranda of Understanding signed by foreign investors to set up industrial ventures in India during 1991-92-
- (b) the number of clearances accorded to such industrial ventures; and
- (c) the estimated cost of these projects, their names and the tie up, if any, with Indian counterparts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROD. P.J. KURIEN): (a) to (c). Memorandum of Understanding for setting up of joint ventures is a matter between the foreign collaborator and the Indian party. Government comes into the picture only when a proposal is submitted for approval of foreign direct investment and/or foreign technology agreement.

During 1991-92 (upto end of February, 1992), more than 1050 foreign collaborations have been approved. Of these, about 360 involve foreign direct investment amounting to more than Rs. 1200 crores.

The details of approved foreign collaboration proposals viz., name of the Indian Company, name of the foreign collaborator, name of the country, the nature of collaboration and items of manufacture are being published by the Indian Investment Centre, New Delhi, as a supplement to its monthly Newsletter. Copies of these publications are sent to the Parliament Library regularly.

[Translation]

Paper Mills

- *403. SHRI RAJENDRA KUMAR SHARMA: Will the PRIME MINISTER be pleased to state:
 - (a) whether the Government propose to